

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 39/2005

(8) This the 9<sup>th</sup> day of September, 2005

HON'BLE SHRI SHANKER RJAU, MEMBER (J)

V.P. Saxena aged about 71 years son of late Shri Ladli Prasad r/o G-64, Liberty Colony, Lucknow.

Applicant

By Advocate: Sri S.K. Banerjee

Versus

1. Union of India through its Secretary, Directorate of Telecom, New Delhi.
2. Chairman-cum-Chief Managing Director, Bharat Sanchar Nigam Ltd. New Delhi.

...Respondents

By Advocate: Shri S.P. Tripathi and Sri G.S. Sikarwar.

ORDER (ORAL)

By Hon'ble Shri Shanker Raju, Member (J)

Medical reimbursement as per rules is right of a Government Servant. In the present case, applicant who has retired on 30.11.90 has made a claim for reimbursement of Rs. 54,000 incurred on the treatment of his wife who ultimately passed away and the request of the applicant after having completed all the formalities has not been disposed of by the respondents.

2. Though the respondent No. 2, BSN L does not fall within the jurisdiction of this Tribunal as the BSNL has not been notified under Section 14(2) of the AT Act, 1985, I dispose of this O.A. with a direction to the respondent No. 1 to look into the matter and process the claim of the applicant in accordance with rules and instructions and pass a detailed speaking order within a period of two months from the date of receipt of copy of this order.
3. O.A. is disposed of with the above directions. No costs.

*S. Raju*  
(Shanker Raju)  
Member (J)